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WA-1530-2025

IN THE HIGH COURT OF MADHYA PRADESH  
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,  
CHIEF JUSTICE

&amp;

HON'BLE SHRI JUSTICE VINAY SARAF

ON THE 18<sup>th</sup> OF JULY, 2025

WRIT APPEAL No. 1530 of 2025

*JAGBHAN SINGH*

*Versus*

*FACTORY MANAGER AND OTHERS*

.....  
Appearance:

*Shri Vivek Baderiya - Advocate for appellant.*  
.....

ORDER

*Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice*

Learned counsel for appellant submits that appellant has not been paid the salary for the period that he had worked with the institution. He seeks leave to withdraw the appeal reserving the right of appellant to pursue his remedy to claim his salary for the period that he had served.

The appeal is accordingly dismissed as withdrawn.

All rights and contentions of the parties are reserved.

(SANJEEV SACHDEVA)  
CHIEF JUSTICE

(VINAY SARAF)  
JUDGE